

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Contempt Case (AT) No. 22 of 2018 IN**  
**Company Appeal (AT) No. 99 of 2018**

**IN THE MATTER OF:**

**Reliance Infratel Limited & Ors.**

**...Appellants**

**Versus**

**HSBC Daisy Investments (Mauritius)  
Limited & Ors.**

**...Respondents**

**Present:**

**For Appellant : Mr. Aashish Prasad, Mr. Sanyam Saxena and Mr.  
Rohan Roy, Advocates**

**For Respondents : Mr. Salman Khurshid, Senior Advocate assisted by  
Mr. Chaitanya Safaya, Ms. Madhavi Agrawal and  
Ms. Amna Darkhasaw, Advocates**

**ORDER**

**02.01.2019** This contempt petition has not been filed as required to be filed as per Rules. The cause title of the cover page and other pages are also incorrect. Therefore, we allow the applicant to withdraw this application with liberty to file a fresh petition of contempt for alleged wilful violation of this Appellate Tribunal's order, if any. The cause-title should show as to who are the petitioner(s) and the individual's contemnor-respondents who alleged to have violated the order of this Appellate Tribunal and also the State which may implement the order, if any passed.

The contempt petition stands disposed of with aforesaid liberty.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice Bansi Lal Bhat ]  
Member (Judicial)

/ns/gc/